

FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR
M/S SONALI EXIM PRIVATE LIMITED
OPERATING IN BUSINESS OF TRADING, SUPPLY AND IMPORT-EXPORT OF
FABRICS AND DRESS MATERIAL
AT
SHOP NO. 2479 TO 2484, 2ND FLOOR, C WING, KOHINOOR TEXTILE MARKET,
RING ROAD, SALABATPURA, TEXTILE MARKET, SURAT, GUJARAT, 395002

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.NO.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Sonali Exim Private Limited PAN: AAPCS0625R CIN: U17120GJ2010PTC063190
2.	Address of the registered office	Registered office: Shop No. 2479 to 2484, 2 nd Floor, C Wing, Kohinoor Textile Market, Ring Road, Salabatpura, Surat Textile Market, Surat, Gujarat - 395002
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Address of Immovable property of CD: Office No. 301-304, Sai Platina, Milan Point, Bamroli, Surat, 394210. *Factory Address available with lenders: Plot No. 572, Pandesara, GIDC, Near Manish Dyeing Mills, Surat, 394221. *Note: No such factory of the CD is operating from the afore mentioned address.
5.	Installed capacity of main products/ services	The CD was involved in textile business including import and export of fabrics and dress material, with a substantial, medium-scale operation in the Surat textile hub. No information regarding installed capacity is available with undersigned RP.
6.	Quantity and value of main products/ services sold in last financial year	As per last available audited financial statements for FY 2022-23, total revenue from operations were INR 6,121.84 Lacs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The financial statements and other details of the CD can be obtained by sending an email at ip.sonaliexim@gmail.com List of creditors is available on the website of IBBI: https://ibbi.gov.in/claims/claim-process/U17120GJ2010PTC063190
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in the detailed Expression of Interest document which can be obtained by sending an email at ip.sonaliexim@gmail.com
10.	Last date for receipt of expression of interest	13/07/2026

11.	Date of issue of provisional list of prospective resolution applicants	23/07/2026
12.	Last date for submission of objections to provisional list	28/07/2026
13.	Date of issue of final list of prospective resolution applicants	07/08/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12/08/2026
15.	Last date for submission of resolution plans	11/09/2026
16.	Process email id to submit Expression of Interest	ip.sonaliexim@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The financials of the Corporate Debtor suggest that it falls under the category of MSME as per the notification dated 21/03/2025. However, the exact details of the registration are not yet available with the RP.



MVK IPE LLP

(Represented by its Designated Partner Mr. Mangesh V. Kekre)

IBBI Reg. No: IBBI/IPE-0134/IPA-1/2022-23/50028

Office No. 607A, Chetak Center, 12/2 RNT Marg,

Near Hotel Shreemaya, Indore (MP) 452001

Date:26/06/2026

Place: Indore

Resolution Professional – Sonali Exim Private Limited

AFA Valid till 31/12/2026

Canara Bank Regional Office: 8th Floor, Western Business Park, Udhna-magdalla Road, Vesu, Surat-395007

POSSESSION NOTICE

Section 13(4) [For Immovable Property]

Whereas, the undersigned being the Authorized Officer of the Canara Bank, Bardoli Branch under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice Dated 15.04.2026 calling upon the Borrower **Mr. Ashokkhai Vithalhbhai Patel & Mr. Chandubhai Dhruhbhai Talaviya (Guarantor)** to repay the amount mentioned in the notice, being shows that the liability of the Borrower towards the secured creditor as on 12/04/2026 amounts to **Rs. 18,38,239.88/- (Rupees Eighteen Lakh Thirty-Eight Thousand Two-Hundred Thirty-Nine and Paise Eighty-Eight Only)** as on 12/04/2026 + further Interest and charges less recovery thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described here in below in exercise of powers conferred on him/her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **23rd day of June, 2026**.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of shows that the liability of the Borrower towards the secured creditor as on 12/04/2026 amounts to **Rs. 18,38,239.88/- (Rupees Eighteen Lakh Thirty-Eight Thousand Two-Hundred Thirty-Nine and Paise Eighty-Eight Only)** as on 12/04/2026 + further Interest and charges less recovery thereon.

The borrower's attention is invited to the provisions of Section 13(8) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All that piece and parcel of immovable property known as Plot No 87 admeasuring area 86.86 Square Meters alongwith common rights, construction made or to be made thereon and undivided proportionate share in CDP 38.83 Square Meters and Road of "Shree Shubh Residency" situated on the land bearing Block No 204, R.S. No 192/2 of Village Johka Taluka-Karnarj, District-Surat, Gujarat in the Name of **Mr Ashokkhai Vithalhbhai Patel** • Bounded by : • East : Plot No. 86, • West : Plot No. 88, • North : Plot No. 74, • South : Society Internal Road. CERSAI ID : 400013991951

Date : 23.06.2026 Authorised Officer, Canara Bank
Place : Surat

FORCE MOTORS LIMITED
CIN: L34102PN1959PL0011172
Regd. Office : Mumbai-Pune Road, Akurdi, Pune - 411 035, INDIA.

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES OF FORCE MOTORS LIMITED

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a Special Window is open for a period of one year, from 5th February, 2026 to 4th February, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019. The said special window is also available for such transfer requests which were submitted earlier and were rejected /returned /not attended to due to deficiency in the documents/process/otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledged during the said lock-in period.

Investors are encouraged to take advantage of this opportunity by furnishing the necessary documents to the Company's Registrar to an Issue and Share Transfer Agent i.e. MUGF Intime India Private Limited at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off. Dhole Patil Road, Pune - 411 001, E-mail - rnt.helpdesk@in.mpms.mufg.com / Investor.helpdesk@in.mpms.mufg.com, website: www.in.mpms.mufg.com.

For Force Motors Limited
sd/-
Rohan Sampat
Company Secretary & Compliance Officer

Place : Pune
Date : 25th June, 2026

Bank of Baroda बैंक ऑफ बड़ौदा

Navrangpura Branch: Nr. Income Tax Under Bridge, Navjeevan P. O., Navrangpura, Ahmedabad-380014, Gujarat, India Ph.: 079 27541936, 27540095
Email: navran@bankofbaroda.com Website: www.Bankofbaroda.com

POSSESSION NOTICE [Rule-8(1)](For Immovable Property)

Whereas, The undersigned being the authorized officer of Bank of Baroda under the securitization and reconstruction of Financial Assets Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (Enforcement) Rules, 2002 issued demand notice date 17/04/2026 calling upon the borrower **M/S. Gurunank Textiles (Borrower) Mr. Amit Premchand Rupela (Partner) Mrs. Varsha Jayprakash Pahalani** to repay the amount mentioned in the notice being aggregated Amount **Rs. 50,95,422.96/- (In Words Rupees Fifty Lakhs Ninety Five Thousand Four Hundred Twenty Two and Paise Ninety Six Only)** Plus, further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise o powers conferred on him under Sub Section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules 2002 on this **23 day of JUNE the year 2026**.

The Borrower /Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subjects to the charge of the for an amount **Rs. 50,95,422.96/- (In Words Rupees Fifty Lakhs Ninety Five Thousand Four Hundred Twenty Two and Paise Ninety Six Only)** Plus, further interest there on at the contractual rate plus cost charges till date of payment loss recovery.

The Borrower's attention is invited to the provisions of Sub-Section (8) of the section of the SARFAESI Act, Respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All the piece and parcel of the immovable property being **Flat No. A-53 on 5th Floor** (which City Survey No. 10/A/05/53/42) admeasuring 140 Sq. Yards i.e. 117.06 Sq.mtrs. Construction Flat and alongwith undivided share in the said land of Milanpark Co-Op Housing Society Limited-Vibhag-4, in the Scheme known as "**GOYAL COMPLEX**" bearing Final Plot no. 495, 496 allotted in lieu of Survey No. 398.1, 398/2 of the town planning Scheme no. 1B of situated at Mouje Bodakdev Taluka- Ghatodiya within the limit of the registration District: Ahmedabad and Ahmedabad-3 (Memnagar) in the state of Gujarat. The said Property is bounded as under:

On the East: Society Block-F
On the North: Lift
On the West: Flat No. A-52
On the South: Stair

Date : 23-06-2026
Place : Ahmedabad
Authorised Officer
Bank of Baroda

DHANUKA AGRITECH LIMITED
CIN: L24219HR1985PLC122802
Registered & Corporate Off.: Global Gateway Towers, MG Road, Near Guru Dronacharya Metro Station, Gurugram - 122 002. | Website: www.dhanuka.com | Email: investors@dhanuka.com

PUBLIC NOTICE : 41ST ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERRING (VC)/OTHER AUDIO VISUAL MEANS (OAVM) AND FOR UPDATION OF EMAIL ADDRESSES

Members may note that 41st Annual General Meeting ("AGM") of the Company will be held through VC/OAVM on Monday, 3rd August 2026 at 11:00 a.m. (IST), in compliance with all the applicable provisions of the Companies Act, 2013 & Rules issued thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 20/2020 dated 5th May 2020, read with other related circulars including the latest being General Circular No. 03/2025 dated September 22, 2025 ("MCA Circulars") and Master Circular No. HO/49/14/14(7)2025-CFD-POD2/13762/2026 dated January 30, 2026 issued by SEBI to transact the businesses that will be set forth in the Notice of the 41st AGM.

In compliance with the above Circulars, the Company will be sending electronic copies of the Notice of the 41st AGM and Annual Report for the Financial Year 2025-26 to all the Members whose email addresses are registered with the Registrar and Share Transfer Agent/Depository Participant(s) ("DP"). Further, a letter providing a weblink and QR code for accessing the Notice of the AGM and Annual Report, including the exact path for the Financial Year 2025-26 will be sent to those Members who have not registered/updated their email address.

The Notice of the AGM and Annual Report for the Financial Year 2025-26 will also be made available on the website of the Company at www.dhanuka.com, Stock Exchanges where the Equity Shares of the Company are listed i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of NSDL at www.evoting.nsdl.com.

Manner of registering/updating e-mail address:

(a) Members holding shares in physical mode, who have not registered/updated their e-mail address with the Company, are requested to register/update their e-mail address by submitting Form ISR-1 (available on the website of the Company at www.dhanuka.com) duly filled and signed along with the requisite supporting documents to Abhipra Capital Limited, Company's Registrar & Share Transfer Agent at A-387, Abhipra Complex, Dilkhush, GT Karnal Rd, Wazirpur Industrial Area, Azadpur, Delhi, 110033.

(b) Members holding shares in dematerialized mode, who have not registered/updated their e-mail address with their Depository Participant(s), are requested to register/update the same with the Depository Participant(s) where they maintain their demat accounts.

Manner of casting vote(s) through e-voting

- Members will have an opportunity to cast their votes remotely on the businesses as may be set forth in the Notice of the 41st AGM through remote e-voting system.
- The login credentials for casting the votes through e-voting shall be made available to the Members through the various modes as may be provided in the notice as well as through email after successfully registering their email addresses. The details will also be made available on the website of the Company.
- Detailed instructions for remote e-Voting/e-Voting during the AGM will be provided in the Notice of the AGM to the Members of the Company.
- Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under section 103 of the Companies Act, 2013.

Final Dividend and Record Date:

Members are hereby informed that the Board of Directors of the Company, at its meeting held on Tuesday, 19th May 2026, has recommended a Final Dividend of 100%, i.e. ₹2.00 per Equity Share of face value ₹2.00 each, for the Financial Year ended 31st March 2026.

The Final Dividend, if declared at the AGM, will be Paid, subject to deduction of tax at source ("TDS"), on or before 2nd September, 2026. The Company had fixed Friday, 17th July, 2026 as the Record Date for determining entitlement of Members to the final dividend for the financial year ended 31st March, 2026.

Tax on Final Dividend:

Dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ("TDS") from the dividend paid to the members at rates prescribed in the Income Tax Act, 2025 ("the IT Act"). In general, to enable compliance with TDS requirements, Members are requested to complete and/or update their Residential Status, PAN, and category as per the IT Act with their DP's if they hold shares in electronic form or in case shares are held in Physical form, with the Company/Registrar by sending email to investors@dhanuka.com / ria@abhipra.com.

A separate email communication on deduction of TDS on Dividend will be sent along with the Notice and Annual Report for the FY 2025-26.

Manner of registering KYC including bank details for receiving Final Dividend:

- Members holding shares in dematerialized mode are requested to update their complete bank details with their DPs to avoid delay in receiving the dividend.
- Members holding shares in physical mode, who have not updated their bank account details for receiving the dividends directly in their bank accounts through Electronic Clearing Service or any other means are, therefore, requested to submit their PAN, contact details, (Postal Address with PIN code and Mobile Number) KYC details including Bank details, specimen signature and Nomination details to RTA of the Company, M/s Abhipra Capital Limited, at Abhipra Complex A-387, Dilkhush Indl Area, G.T. Karnal Road, Azadpur, Delhi 110033 or at ria@abhipra.com/abhinav@abhipra.com by sending a duly filled Form ISR-1 and other relevant forms(available on the Website of the Company at www.dhanuka.com) from their registered email ID.

Pursuant to the relevant SEBI Circulars, with effect from 1st April 2024, dividend shall be paid through electronic means to Members holding shares in physical form if the folio is KYC compliant. As per SEBI directives, with effect from November 19, 2025 payment of dividends shall be processed in electronic mode only. Payment through dividend warrant or cheque has been discontinued.

By Order of the Board of Directors
Dhanuka Agritech Limited
sd/-
Jitin Sadana
Company Secretary and Compliance Officer
FCS - 7612

Place: Gurugram
Dated: 24.06.2026


FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S SONALI EXIM PRIVATE LIMITED
OPERATING IN BUSINESS OF TRADING, SUPPLY AND IMPORT-EXPORT OF FABRICS AND DRESS MATERIAL AT SHOP NO. 2479 TO 2484, 2ND FLOOR, C WING, KOHINOOR TEXTILE MARKET, RING ROAD, SALABATPURA, TEXTILE MARKET, SURAT, GUJARAT, 395002
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.NO.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. Sonali Exim Private Limited PAN: AAPCS0525R CIN: U17209GJ2019PTCO63190
2.	Address of the registered office Registered office: Shop No. 2479 to 2484, 2nd Floor, C Wing, Kohinoor Textile Market, Ring Road, Salabatpura, Surat Textile Market, Surat, Gujarat - 395002 Not available
3.	URL of website
4.	Details of place where majority of fixed assets are located Address of Immovable property of CD: Office No. 301,304, Sai Platina, Milan Point, Barmeri, Surat, 394210. *Factory Address available with lenders: Plot No. 572, Pandisara, GIDC, Near Manish Dyeing Mills, Surat, 394221. *Note: No such factory of the CD is operating from the above mentioned address.
5.	Installed capacity of main products/ services The CD was involved in textile business including import and export of fabrics and dress material, with a substantial, medium-scale operation in the Surat textile hub. No information regarding installed capacity is available with undersigned RP.
6.	Quantity and value of main products/ services sold in last financial year As per last available audited financial statements for FY 2022-23, total revenue from operations were INR 6,121.84 Lacs.
7.	Number of employees/ workmen Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL The financial statements and other details of the CD can be obtained by sending an email at ip.sonallexim@gmail.com List of creditors is available on the website of IBBI: https://ibbi.gov.in/claims/claim-process/U17209GJ2019PTCO63190
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL Eligibility criteria is mentioned in the detailed Expression of Interest document which can be obtained by sending an email at ip.sonallexim@gmail.com 13/07/2026
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants 23/07/2026
12.	Last date for submission of objections to provisional list 28/07/2026
13.	Date of issue of final list of prospective resolution applicants 07/08/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 12/08/2026
15.	Last date for submission of resolution plans 11/09/2026
16.	Process email id to submit Expression of Interest ip.sonallexim@gmail.com
17.	Details of the corporate debtor's registration status as MSME The financials of the Corporate Debtor suggest that it falls under the category of MSME as per the notification dated 21/03/2025. However, the exact details of the registration are not yet available with the RP.

sd/-
MVK IPE LLP
(Represented by its Designated Partner Mr. Mangesh V. Kelekar)
IBBI Reg. No. IBBI/PE/134/PA-1/2022-23/50028
Office No. 607A, Chetak Center, 12/2 RNT Marg, Near Hotel Shreemaya, Indore (MP) 452001
Resolution Professional - Sonali Exim Private Limited
AFR Valid till 31/12/2026

Date: 26/06/2026
Place: Indore

indianexpress.com



I arrive at a conclusion not an assumption.

Inform your opinion with detailed analysis.

The Indian Express.
For the Indian Intelligent.

The Indian EXPRESS
— JOURNALISM OF COURAGE —

indianexpress.com



I get the inside information and get inside the information.

Inform your opinion with investigative journalism.

The Indian Express.
For the Indian Intelligent.

The Indian EXPRESS
— JOURNALISM OF COURAGE —

SKF India Limited **SKF**
CIN: L29130PN1961PLC213113
Reg. office: Chinchwad, Pune 411 033, Maharashtra, India
TEL: +91 (20) 6611 2500
Email-id: investorindia@skf.com; Website: <https://www.skf.com/in/investors/skf-india-ltd>

Information regarding 65th Annual General Meeting ("AGM") of SKF India Limited and Record date for Dividend

Notice is hereby given that the 65th Annual General Meeting (AGM) of the members of SKF India Limited ("the Company") will be held on **Friday, 14th August 2026 at 01:00 P.M (IST)** through Video Conferencing (VC)/ other audio visual means (OAVM) to transact the businesses that will be set forth in the Notice of the AGM. The physical presence of the members has been dispensed with for attending the meeting through VC/OAVM.

The Notice of the AGM along with the Annual Report for the FY 2025-26 will be sent by electronic mode to those Members whose email addresses are registered with the Company/Depositories in accordance with the Circulars issued by MCA & SEBI from time to time. A letter providing the web-link for accessing the Annual Report will be sent to those members who have not registered their email IDs. Members may note that the Notice of the AGM and Annual Report 2025-26 will also be available on the Company's website - <https://www.skf.com/in/investors/skf-india-ltd> website of the NSDL at - www.evoting.nsdl.com and, websites of the Stock Exchanges i.e., BSE Limited & National Stock Exchange of India Limited at - www.bseindia.com and www.nseindia.com respectively. Physical copies of the Annual Report will be dispatched to the members who request for the same. Members can attend and participate in the AGM through the VC / OAVM facility only and shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013. The detailed instructions for joining the AGM, and manner of participating and voting in the AGM will be provided in the Notice of the AGM.

The Board of Directors of the Company at their meeting held on Wednesday 13th May 2026 has recommended to members final dividend of Rs. 40/- per equity share for the financial year ended 31st March 2026, subject to the approval of Shareholders at the ensuing AGM.

Further, pursuant to Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company has fixed **Friday, 03rd July 2026** as the "**Record Date**" for determining entitlement of members to Final Dividend for the financial year ended 31st March 2026, if approved by the Shareholders at the ensuing AGM.

Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company has fixed **Friday, 07th August 2026** as the cut-off date to record entitlement of the members to cast their vote electronically for the business to be transacted at the ensuing Annual General Meeting of the Company and providing remote e-voting facility ("Remote E-voting") and facility of e-voting system during the AGM ("E-voting") (collectively referred as "Electronic Voting") to all the eligible members as per applicable provisions of the Companies Act, 2013, SEBI Circulars and MCA Circulars on all the business items as would be set out in the Notice of AGM.

The detailed process for Electronic Voting will be provided in the AGM Notice for Members who are holding shares in Physical Form or who have not registered their email address with the Company to cast their vote through Remote E-voting or through the E-voting system during meetings as per the process provided in AGM Notice.

Members of the Company holding shares either in physical form or in electronic form as on the cut-off date of **Friday, 07th August 2026** may cast their vote by remote E-Voting. The remote E-Voting period commences on **Tuesday, 11th August 2026 at 9:00 a.m. (IST) and ends on Thursday, 13th August 2026 at 5:00 p.m. (IST)**.

The facility for joining AGM through VC/OAVM will be opened 15 minutes before the scheduled time i.e. 12:45 p.m. IST and the Company may close the window to join the VC/OAVM facility 15 minutes after the scheduled time to start the 65th Annual General Meeting.

The members who have not registered their email address with the Company/Depository are requested to register the same for receiving all communications including Annual Report, Notices etc. from the Company electronically and/or who have not updated their bank account details pursuant to SEBI's Master Circular bearing reference no. SEBI/HO/38/13/14(4)2026-MIRSD-POD/1/4298/2026 dated 06th February, 2026, may follow the below instructions:

Physical Holding	Register/update the details in prescribed Form – ISR 1 and other relevant documents with Registrar and Transfer Agents (MUGF Intime India Private Limited) of the Company as required under SEBI's Master Circular bearing reference no. SEBI/HO/38/13/14(4)2026-MIRSD-POD/1/4298/2026 dated 06 th February, 2026. Forms are available on the website of Registrar and Transfer Agents and on the website of the Company at https://www.skf.com/in/investors/skf-india-ltd/shareholder-information and send the same to M/S MUGF Intime India Private Limited (Formerly Link Intime India Private Limited) to their undermentioned address. MUGF Intime India Private Limited C-101, 1 st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083 Tel. No.: +91 810 811 8484 Website: https://www.in.mpms.mufg.com Investor Queries: https://web.in.mpms.mufg.com/helpdesk/Service_Request.html
Demat Holding	Please contact your Depository Participant (DP) and register your email address and bank account details in your demat account, as per the process advised by your DP.

If email ID of the member is already registered with the Company/Depository Participant, the login details for E-voting will be sent to the registered email address of the member.

Payment of Dividend shall be made through electronic mode to the members who have registered their bank account details with the Company, provided their accounts are KYC compliant. In case, the Company is unable to pay the dividend to any shareholder by electronic mode due to non-registration of the bank account, Company shall withhold the same & despatch the dividend amount, electronically, only after the bank account details are registered either with the RTA, in case of physical accounts or with the DP of the shareholder, in case of electronic accounts.

In terms of section 393(1) of the Income-Tax Act, 2025 (the IT Act, 2025), dividends paid or distributed by a company shall be taxable in the hands of the shareholders. The Company is required to deduct tax at source (TDS) at the time of making the payment of the dividend, at the prescribed rates. For the prescribed rates for various categories, the shareholders are requested to refer to the Income-Tax Act, 2025 and amendments thereof. The shareholders are requested to update their Residential Status and PAN with the Company / Share Transfer Agent, M/S MUGF Intime India Private Limited (Formerly known as M/S Link Intime India Private Limited, change in name with effect from 31st December 2024) (in case of shares held in physical mode) and with Depository Participants (in case of share held in demat mode).

The helpline number / contact person regarding any technical query / assistance for remote e-voting or participation and e-voting in the AGM through VC/OAVM is 022 - 4886 7000, Mr. Sanjeev Yadav, at evoting@nsdl.com.

For SKF India Limited
Mayuri Kulkarni
Company Secretary & Compliance Officer
Registered Office: Chinchwad, Pune 411033, Maharashtra, India

Place: Pune
Date: 26th June 2026
Registered Office: Chinchwad, Pune 411033, Maharashtra, India

